

ITEM NO.705

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Criminal) No(s). 4483/2014

(Arising out of impugned final judgment and order dated 17/02/2014  
in CRLM. 34576/2013 passed by the HIGH COURT OF PATNA)

KUMAR VICKY @ VIKU

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondents(s)

Date : 30/05/2014 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
HON'BLE MR. JUSTICE C NAGAPPAN  
(VACATION BENCH)

For Petitioner(s) Mr. Subhro Sanyal, Adv.(Mentioned by)

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

On a mention made by Shri Subhro Sanyal, learned counsel  
for the petitioner, we direct that this petition be listed on  
03.06.2014.

(SATISH KUMAR YADAV)

Signature Not Verified

(PHOOLAN WATI ARORA)

COURT MASTER

Digitally signed by

Satish Kumar Yadav

Date: 2014.06.02

ASSISTANT REGISTRAR

17:14:30 IST

Reason: